

## O.A./681/88

CORAM : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. R.C. Bhatt

: Judicial Member

## 3-06-1991.

Adjourned at the request of learned advocate for the respondents Mr. A.M.Saiyed. At the request of learned advocate Mr. N.S. Shevde for the applicant, the case is withdrawn and that the application be treated as representation by the respondents for proper disposal on merits.

Accordingly allowed.

(R.C. BHATT)
Judicial Member

( P.H. TRIVEDI ) Vice Chairman

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18.7.1991:

Date

: Office Report

Present : Learned counsel Mr.A.M.Saiyed for the applicant absent.

> Learned counsel Mr. N.S. Shevde for the respondents.

## ORDER

This miscellanous application is filed by the applicant whose original application No. 681 of '88 was disposed of on 3.6.1991, by the Bench of this Tribunal consisting of Hon'ble Vice Chairman, as he then was, Mr. P.H. Trivedi amd Mr. R.C. Bhatt (Judicial Member). This application should have been filed and termed as Review Application, and we treat it as Review Application because, the prayer sought in this application for correction in the name of learned advocate for the parties and Greeken ent error about mentioning of adjournment instead of disposal. Learned advocate for the applicant is absent. Learned advocate Mr. Shevde has submitted that he has no objection if this application is allowed and the prayer of the applicant is granted and the order passed in 0.A./681/88 dated 3.6.1991, is corrected as ipp arent prayed for. There is an occurrent error in the first line of the order "Adjourned at the request of learned advocate for the respondents Mr, A.M. Saiyed." The applicant is right in saying that this sentence is required to be deleted, because the matter was not adjourned

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Date : Office Report

Order

but was decided, and also Mr. A.M. Saiyed was not the advocate for the respondents as mentioned in the order. So the said sentence above be deleted. There is also another occurrent mistake in mentioning the name of Mr. Shevde as learned advocate for the applicant, and it should be read as under:

"At the request of learned advocate Mr. A.M. Saiyed for the applicant...."

be read instead of "At the request of learned advocate Mr. Shevde for the applicant."

Above correction be made in the original application order. The review application is allowed and is disposed of Accordingly the application is disposed of.

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(R.C.BHATT) Judicial Member ( M.M.SINGH)
Administrative Member

\*Ani.